

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 2544
ANSWERED ON 17/12/2024

ACHIEVEMENT OF RPO TARGET

2544. SHRI P. WILSON

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the measures being undertaken by Government to achieve the Renewable Purchase Obligation (RPO) target of 43.33 per cent by 2030;
- (b) the manner in which Government is ensuring equitable access to renewable energy technologies across States to promote uniform adoption;
- (c) the steps being taken to address regulatory hurdles faced by distributed renewable energy projects, particularly in rural areas;
- (d) whether there are updates on simplifying the procedures for residential solar rooftop installations under the Pradhan Mantri Surya Ghar: Muft Bijli Yojana; and
- (e) the strategies being implemented by the Ministry to align the development of renewable energy with environmental conservation goals?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) & (b) The Government has taken various measures to achieve the RPO target of 43.33 per cent by 2030 and also to ensure equitable access to renewable energy technologies across States to promote uniform adoption. The details of these measures are given at **Annexure**.

(c) For promotion of distributed renewable energy (DRE) including in the rural areas a separate renewable consumption obligation has been specified for electricity distribution licensees and other designated consumers who are open access consumers or captive users of electricity. The obligation for DRE consumption is 1.50 per cent for 2024-25 and gradually increase to 4.50 per cent in 2029-30.

(d) The procedures for installation of rooftop solar (RTS) for residential consumers under PM Surya Ghar: Muft Bijli Yojana have been simplified through the National Portal (<https://www.pmsuryaghar.gov.in>) where all residential consumers can apply, select vendors, mutually decide rate of RTS plant and its installation and after due approvals and inspection of plant, are eligible for the subsidy claim as per the installed capacity of the rooftop solar plant system directly into the bank account of the consumer.

In addition, the regulatory approval process has been simplified by waiver of technical feasibility requirement and auto load enhancement

(e) The Government has taken various measures to align the development of renewable energy with environmental conservation goals. The details of these measures are given at **Annexure**.

Annexure referred to in reply of part (a), (b) and (e) of the Rajya Sabha Unstarred Question No.2544 to be answered on 17.12.2024

Various measures taken by Government, (i) to achieve the RPO target of 43.33 per cent by 2030, (ii) to ensure equitable access to renewable energy technologies across States to promote uniform adoption, and (iii) to align the development of renewable energy with environmental conservation goals, are given below:

- Notification of trajectory for RE power bids of 50 GW/annum to be issued by Renewable Energy Implementation Agencies [REIAs: Solar Energy Corporation of India Limited (SECI), National Thermal Power Corporation (NTPC), National Hydroelectric Power Corporation (NHPC), Satluj Jal Vidyut Nigam (SJVN)] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) permitted up to 100 percent under the automatic route.
- Waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) trajectory has been notified till 2029-30, including separate RPO for Decentralized Renewable Energy.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind and Wind-Solar Projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, etc. are being implemented
- Setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power.

- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- Cabinet has approved the Viability Gap Funding (VGF) scheme for offshore wind energy projects for installation and commissioning of 1 GW of offshore wind energy projects (500 MW each off the coast of Gujarat and Tamil Nadu)
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Procedure for Uniform Renewable Energy Tariff (URET) has been issued.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- Notification of “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) has been issued.
- Notification of Promoting Renewable Energy through Green Energy Open Access Rules 2022 has been issued.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.